

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 71 OF 2016 &  
IA NO. 686 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd.**

**.... Appellant(s)**

**Vs.**

**Delhi Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Srivastava

Counsel for the Respondent(s) : Mr. Divyanshu Rai for  
Mr. Nikhil Nayyar for R-1

**ORDER**

**IA NO. 66 OF 2017**

*(Appl. for condonation of delay in filing the reply)*

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**APPEAL NO. 71 OF 2016**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 09.02.2017 after serving copy on the other side.

List the matter on **15.03.2017**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt